## GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

## LOK SABHA STARRED QUESTION NO. 146 ANSWERED ON 31.07.2023

#### Aadhaar Card for Admission in Government Schools

## \*146. DR. SHASHI THAROOR: SHRI SYED IMTIAZ JALEEL:

Will the Minister of Education be pleased to state:

- (a) whether the Government is aware that every State has made it mandatory for children to produce Aadhaar Card for getting admission in Government schools, in violation of Children's fundamental right to education and the Supreme Court ruling that strictly prohibited the mandatory use of Aadhaar Cards (Judgement Section 322);
- (b) whether the Government issued any advisory/ warning to the State Governments not to insist for production of Aadhaar Cards for availing admission in schools or any welfare programmes;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the steps taken by the Government to provide the Right to Education for children of inter-State and intra-State migrant families; and
- (e) if so, the number of children covered in this regard during last three years, State-wise?

#### ANSWER

### MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN)

(a) to (e): A statement is laid on the Table of the House.

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# STATEMENT REFERRED IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 146 FOR 31<sup>ST</sup> JULY, 2023 ASKED BY DR. SHASHI THAROOR AND SHRI SYED IMTIAZ JALEEL, HON'BLE MEMBERS OF PARLIAMENT REGARDING AADHAAR CARD FOR ADMISSION IN GOVERNMENT SCHOOLS.

(a)to (e) : Education is in the Concurrent List of the Constitution and majority of the schools come under the purview of the respective State and UT Governments. As per the circular dated 05.09.2018 issued by Unique Identification Authority of India, children may not be deprived/denied of their due benefits or rights for want of Aadhaar. No child should be denied admission and other facilities for lack of Aadhaar.

The Department of School Education and Literacy has also issued a notification dated 29.11.2021 stating that no eligible child shall be denied benefit under the Centrally Sponsored Scheme of Samagra Shiksha in case of failure to establish his identity by undergoing authentication or furnishing proof of possession of Aadhaar number or in the case of a child to whom no Aadhaar number has been assigned, producing an application for enrolment, the benefit shall be given to him by verifying his identity on the basis of other documents.

The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the respective State and Union Territory Government- which are the appropriate Government, to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school.

To ensure that children have access to education with quality and equity and to minimize the impact of the pandemic on school education in the country, Ministry of Education has shared guidelines dated 7<sup>th</sup> January, 2021 with all States which, among others, include identification of out of school children from age 6-18 years, enrolment drives and awareness generation, student support while schools are closed, continued Education for children with Special Needs (CWSN), student support on school reopening and Teacher capacity building.

To increase students' enrolment and reduce dropout, the residential schools Kasturba Gandhi Balika Vidyalayas and Netaji Subhash Chandra Bose Avasiya Vidyalayas are being set up for children belonging to socio-economically disadvantaged backgrounds. Further, under 'Pradhan Mantri Poshan Shakti Nirman' (PM POSHAN), the Department provides one hot cooked meal in Government and Government aided elementary schools including Balvatikas.

Since 2021-22, financial assistance upto Rs.2000 per annum is being provided for supporting Out of School Children including migrant children of age group of 16-19 years, belonging to socio economically disadvantaged groups, for completing their education through NIOS/SIOS, for accessing course materials and certification.

The Department has also developed an online module for compiling the data of Out of School Children (OoSC) including migrant children identified by each State/UT and their mapping with Special Training Centres (STC) on the PRABANDH Portal of Samagra Shiksha. As per the information provided by the State/UT Government in their respective Annual Work Plan & Budget (AWP&B), the information of identified migrant children is as under:

S. No.	State/UT	FY 2020-21	FY 2021-22	FY 2022-23
1	Andhra Pradesh	29975	7500	17907
2	Assam	17200	16202	15452
3	Bihar	3174	53938	-
4	Chhattisgarh	200	5653	-
5	Gujarat	37800	32000	36675
6	Jammu & Kashmir	33504	37880	39181
7	Jharkhand	1530	2408	-
8	Karnataka	3387	4109	-
9	Ladakh	143	28	-
10	Madhya Pradesh	7045	4997	5615
11	Maharashtra	70294	56612	28097
12	Odisha	9480	4795	8778
13	Rajasthan	1000	1000	1000
14	Tamil Nadu	1999	1814	-
15	Telangana	6895	4870	6454
16	Tripura	5055	5482	5434
17	Uttarakhand	1264	1000	1000
18	West Bengal	374	-	-
Grand Total		230319	240288	165593

## Source: AWP&B,

(-) No mention in this regard has been made by the State in its AWP&B

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